

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

LOK SABHA

**UNSTARRED QUESTION NO.4479
ANSWERED ON 19.03.2026**

FGD SYSTEM KORADI THERMAL POWER PLANT

†4479. SHRI SANJAY HARIBHAU JADHAV:

**Will the Minister of POWER
be pleased to refer USQ No. 2215 dated 12 February, 2026 and to state:**

- (a) whether the progress of six tenders for installation of FGD system at Koradi Thermal Power Plant is very slow, if so, the details thereof and the present stage of bid evaluation;**
- (b) whether the Government is monitoring the roadmap on a monthly basis to ensure that the FGD system is commissioned before 31.12.2027 in accordance with the notified timelines, if so, the details thereof;**
- (c) whether Maharashtra State Power Generation Company Limited (MAHAGENCO) has debarred or blacklisted the contractor of five tenders (issued in 2023) who failed to fulfil contractual obligations or recovered the full amount under the risk and cost clause, if so, the details thereof; and**
- (d) the steps taken to ensure that the outcome of the six tenders does not meet the same fate as that of the earlier five tenders?**

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a) : Koradi Thermal Power plant is owned by Maharashtra State Power Generation Company Limited (MAHAGENCO) and comprises 04 units, viz. Unit No. 6 (210 MW) and Units No. 8, 9 and 10 (3 x 660 MW).

The Flue Gas Desulphurisation (FGD) system in respect of Unit No. 6 was commissioned on 31.12.2024. The progress of 6th tender for installation of FGD systems in Units 8, 9 and 10 is as under:

- (i) Tender was published on 11.06.2025 with last date of submission as 01.07.2025.**
- (ii) Subsequently, based on request received from various prospective bidders and to facilitate wider participation, the tender timeline was extended seven times, with the final extension up to 04.11.2025.**
- (iii) The Techno-commercial bids were opened on 06.11.2025. After evaluation of Techno-commercial bids received, price bids of qualified bidder were opened on 29.01.2026.**

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(b) : Koradi Thermal Power Plant falls under Category 'A' and the timeline for compliance of SO₂ emission standards for such plants is 31.12.2027. In case of non-compliance beyond the prescribed timelines, the following Environmental Compensation will be levied on non-compliant TPPs:

Non-Compliant operation beyond the Timeline	Environmental Compensations (Rs. per unit electricity generated)
0-180 days	0.20
181-365 days	0.30
366 days and beyond	0.40

(c) : The contractor who failed to fulfil the contractual obligations has been debarred from participating in the bids invited by MAHAGENCO for the period of three years after termination of 5th tender contract issued in 2023.

Subsequent to termination of contract, the Bid Security (EMD) and Performance Bank Guarantee submitted by the bidder have been forfeited under the Risk and Cost clause of the contract.

(d) : As per information provided by MAHAGENCO, necessary care has already been taken for the current tender as per procurement policy.
